

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **Hythro Power Corporation Limited**

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Hythro Power Corporation Limited
2.	Date of incorporation of corporate debtor	02/03/1994
3.	Authority under which corporate debtor is incorporated/registered	ROC-Delhi
4.	Corporate Identity No. of corporate debtor	U74899DL1994PLC057652
5.	Address of the registered office and principal office (if any) of corporate debtor	106, Vishwadeep Tower, Plot No. 4, District Centre Janak Puri New Delhi DL 110058
6.	Date of closure of Insolvency Resolution Process	November 23, 2022
7.	Liquidation commencement date of corporate debtor	November 23, 2022 (Copy of order was received on December 09, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Deepak Maini IBBI Reg. No. – IBBI/IPA-001/IP-P00676/2017-2018/11149
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh, 201301 E-mail: deepak.maini@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-100, Sector 2, Noida, Uttar Pradesh, 201301 E-mail: hythropowercirp@gmail.com
11.	Last date for submission of claims	January 08, 2023

1. Notice is hereby given that the National Company Law Tribunal, New Delhi (Principal Bench), has ordered the commencement of liquidation of the **Hythro Power Corporation Limited** on **November 23, 2022 (Copy of order received on December 09, 2022)**.
2. The stakeholders of **Hythro Power Corporation Limited** are hereby called upon to submit their claims or update claims submitted during CIRP with proof on or before January 08, 2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Deepak Maini
(Insolvency Professional)
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Email Id: deepak.maini@insolvencyservices.in
Ph. No.: 0120-4723400
Noida, U.P.-201301

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Deepak Maini
(Insolvency Professional)
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Add: C-100, Sec-2, Noida, U.P.-201301


Mr. Deepak Maini
For Hythro Power Corporation Limited
IBBI/PA-001/IP-P00676/2017-2018/11149
Address: C-100, Sector 2, Noida, Uttar Pradesh, 201301

Date: December 13, 2022

Place: Noida